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SLP(C)No. 11216 OF 2003

ITEM No.46

Court No. 1

SECTION XIV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.11216/2003

(From the judgement and order dated 24/02/2003 in LPA 684/2002  
of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA & ANR.

Petitioner (s)

VERSUS

AYUB ALI

Respondent (s)

(With prayer for interim relief)

Date : 13/10/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. Raju Ramachandran, ASG  
Ms. Sunita Sharma, Adv.  
Mr. D.S. Mehra, Adv.

Mr. Shreekant N. Terdal,Adv.

For Respondent (s)Mr. G. Lal, Adv.

Mr. Abhijit Sengupta,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Leave granted.

Printing dispensed with. Original record need not be summoned. Let the appeal be heard on the S.L.P. paper books. Six weeks' time is granted to file additional documents, if any.

[ Alka Dudeja ] [ Janki Bhatia ]  
Court Master Court Master

